

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 03:00 PM of 15.04.2022 to 05:00 PM of 16.04.2022)</b>					
<b>Civil Matters</b>					
1.	Pramod Rajpati 9431021093	Anil Prakash	CWJC. No. 3753/2022 (I.A. No. 01/2022)	The respondent No. – 3 (Nirmala Sinha) is an old lady aged about 80 years and matter comes under Welfare of Parents and Senior Citizen Act, 2007 where this Hon'ble Court has been pleased to stay in operation of Letter No. 73 dated 23.02.2022 issued by Sub Divisional Officer, Patna Sadar (Annexure -4) which has ordered for execution of order passed in Appeal Case No. 03/2020-21 dated 22.01.2022 in favour of respondent No. – 3. The aforesaid Act expressly barred the stay of matter (Section 27). But Petitioners by misleading this Hon'ble Court has become successful in taking stay (Operation of impugned letter kept at Annexure – 4 to this writ Petition shall remain stayed till further order) before Notice to Respondent No. – 3 on 10.03.2022. The case was ordered to be listed after Service of Notice. After receipt of Notice,	May be mentioned before the respective Bench only where the matter is listed

				<p>Vakalatnama by Respondent No. – 3 dated 01.04.2022 has been filed through her Counsel and even counter affidavit (reply) has also been filed on 05.04.2022. But the case has not been listed yet. Kindly heard this matter on priority basis since the matter related to difficulties of senior citizen (Respondent No. – 3) who is suffering for justice due to her own offspring on the verge of last phase of her life and Respondent No. 3 life and property are in danger.</p>	
2.	<p>Anshay Bahadur Mathur 9431222153</p>	<p>Union of India and ors</p>	<p>MJC. No. 325/2020 in MJC. No. 4624/2018 (Arising out of CWJC. No. 16312/2004)</p>	<p>The present application is for restoration of MJC No-4624 of 2018 which intern was filed for restoration of CWJC o- 16312 of 2004. The said writ application has been filed for quashing of the order dt-15-05-2002 passed in O.A No-539 of 2000 whereby and where under the learned CAT, Patna Bench has held that Private Respondents are entitled for upgraded pay scale in terms of letter dt-25-02-1999 along with consequential benefits including re-fixation of their pensionary benefits. The existence of the said finding of CAT, Patna Bench is adversely affecting the fixation of upgraded pay scale and consequential benefits including re-fixation of pensionary benefits of the employees of the petitioner organization.</p>	<p>To be Listed for restoration</p>
3.	<p>Raj Nandan Prasad 9934762599</p>	<p>Chandan Puri</p>	<p>MJC. NO. 2032/2021 date of filing 03 Nov 2021</p>	<p>The application is being filed for issuance of rule of contempt against opposite Parties for disobeying order dated 29.04.2021 passed in CWJC No.18720 of 2019.</p>	<p>No Urgency</p>

				<p>The Petitioner is under suspension since 17.11.2016 and the departmental proceeding has not been concluded as yet.</p> <p>It was mentioned in the order to conclude the departmental proceeding within a period of Five (5) months failing which the order of suspension shall stand revoked automatically; lapse of Nine (9) months of the order of Hon'ble Court, suspension has not been revoked.</p> <p>This case was listed on 06.04.2022 at Serial no.41 and not showing in the cause list.</p>	
4.	Ramadhhar Shekhar 9431431885	Bib..... Nisha	MJC. No. 3829/2013 in I.A. No. 33/2006 With MJC. No. 1392/2014 in MJC. No. 1288/2010	That the above noted become unfortuous, one learned lower court decided the matter so i want to withdraw the application.	To be Listed for withdrawal
5.	Raushan 9162733233	Staff Asso. J M institute of speech and hearing	CWJC. No. 14458/2014	That the matter was filed for directing the respondent authorities to release the grant in aid under Deen Dayal Disabled rehabilitation scheme to promote the voluntary action for persons with disabilities for the period between 2007-08 to 2012-13. The urgency is that it's been years together and the grant in aid have not been paid under the aforesaid scheme and the matter is pending since 2014.	No Urgency
6.	Satya Ranjan sinha 9709703606	Yogendra Prasad	CWJC. No. 20387/2018	In the aforesaid case petitioner filed representation before the concerned authorities but till date no order has been passed and the same is pending for consideration.	No Urgency

				So case may be listed and heard tomorrow.	
7.	Satya Ranjan sinha 9709703606	Suruchi Kumari	CWJC. No. 23166/2018	In the aforesaid case matter relates to Anganbari Sevika. Petitioner is EBC but concerned respondents intentionally mentioned BC and concerned respondents motivated appoint the ..... person makes obtained 212 from Bhopal but she has instantly shown 1 <sup>st</sup> Div. And after verification resignation letter has been submitted and accepted. Petitioner is sub..... irreparable lessened injury beyond repair so case may be listed tomorrow in the interest of justice.	No Urgency
8.	Satya Ranjan sinha 9709703606	Rakesh Kumar	CWJC. No. 14647/2019	In the aforesaid case petitioner is innocent due to the fact that his name was not mentioned in the FIR but concerned respondents dismissed the petitioner without ..... and reason. Earlier matter was heard on 23.07.2019. Counter and rejoinder has been filed but as yet not listed. So case may be heard tomorrow.	No Urgency
9.	Satya Ranjan sinha 9709703606	Devanti Devi	LPA. No. 1612/2019	In the aforesaid case appeal is directed against the judgement dated 18.11.2019 in CWJC No. 6129/2019 matter relates to grant the licence on compassionate ground bearing licence no. 89/2007 issue on 14.09.2007. Petitioner's husband died on 04.08.2016 so case may be family member are dependent upon the appellants so case may be heard tomorrow.	To be Listed
10.	Satya Ranjan sinha 9709703606	Sunil Kumar Singh	LPA. No. 641/2021	In the aforesaid case appeal is directed against the order dated 17.09.2021 passed by Hon'ble Mr. Justice Anil Kumar Sinha	To be Listed in order of seniority

				in CWJC No. 3139/2021. Appellants suffers irreparable loss and injury beyond repair. Matter is very urgent so may kindly be heard tomorrow.	
11.	Satya Ranjan Sinha 9709703606	Upendra Singh	CWJC. No. 10542/2018	In the aforesaid matter relates to mention matter. Case is pending before the Hon'ble High Court in the year 2018. Counter affidavit already filed, matter relates to lands I.A. Petition is being filed so case may be listed and heard tomorrow.	No Urgency
12.	Satya Ranjan Sinha 9709703606	Munna Ram	CWJC. No. 15051/2018	In the aforesaid case sole petitioner Munna Ram died on 20.10.2019 leaving behind his wife and two sons I.A. Petition has been filed by heirs and legal representative, matter relates to lands. Petitioner filed the writ petition to direct the concerned respondents to help the petitioner to take possession in regard to C. S. Plot no. 139 khata no. 3 area 1.50 decimals of village ... PS. Piro Distt-Bhojpur RS plot No. 510. So may kindly be listed and heard tomorrow.	No Urgency
13.	Onkar Nath 9835214591	Lakhendra Prasad Singh	CWJC. No. 2691/2020	The petitioner is suffering through mental disorder (PSP) at the age of about 76 years and in acute need of money for the purpose of better treatment out of the state and so this case may be listed out of term at the priority basis.	Insufficient details
14.	Raj Nandan Prasad 9934762599	Suraj Kumar Sinha	CWJC. No. 2382/2022	The writ application is filed to quash the Order of Suspension Under Rule 9 (1) (a) and (c) and Rule 9 (2) of CCA Rules he suspended since 25.04.2019. The Departmental Proceedings are in gross violation of the Mandatory guidelines issued vide circular letter	May be mentioned before the respective Bench only where the matter is listed

				no.12787 dated 28.05.2015 of the General Administration Department. The petitioner preferred Appeal but no action taken.	
15.	Md. Aslam Ansari 9431073687	Khusboo Kumari	CWJC. No. 132/2020	The case was filed on 05.12.2019 matter relates to issuance of PDS licence but yet not been taken up. Hence it may be listed before any appropriate bench as the same is not listed any of the Hon'ble Bench of this Hon'ble Court. Hence, it may be listed.	No Urgency
16.	Mr. Dhananjaya Nath Tiwari 9430073833	Deoram Nath Sahai	CWJC. No. 23397/2019	In the above case the PDS licence of the petitioner has been cancelled by Ld SDO (E) Muzaffarpur on the ground for which no notice was issued and that too without considering the reply filed by the petitioner the shop is source of livelihood Hence the above case may be listed at earliest.	No Urgency
17.	Mr. Dhananjaya Nath Tiwari 9430073833	Neelam Kumari	CWJC. No. 18894/2018	The above case has been filed challenging the validity of appointment as PDS dealer of R... , where in notices was issued and Pvt. Resp. No. 7 has already append. He merit in selection of petitioner has been ignored by the authority, hence the above case may be listed.	No Urgency
18.	Dr. Anand Kumar 9431048010	Bihar State Rad Transport Corporation and Ors.	M.A. No. 453/2019	M.A. No. 453/2019 has been filed against the Award dated 26.06.2018 passed in M.A.C.T. Case No. 177/2014, by the learned A.D.J.IX, Muzaffarpur whereby the learned Court below has directed the Appellant to pay compensation Rs. 8,86,000/, contrary to the relevant sections of M.V. Act. An I.A. petition No. 03/2022 has been filed in M.A. No. 453/2019 for	To be Listed

				staying the operation of Execution Case No. 35/2019, pending before the A.D.J. – III, Civil Court, Muzaffarpur, wherein the learned Tribunal has directed to obtain stay order on or before 13.04.2022(order enclosed) otherwise coercive step will be taken against the Appellant.	
19.	Mr. Dhananjaya Nath Tiwari 9430073833	Abhimanyu Prasad	MJC. No. 4689/2019 (Restoration)	The CWJC. No. 14538/2014 was Dismissed in Default on 15.10.2019 for which above restoration was filed 13.11.2019. Hence the above case may be listed before appropriate Bench at earliest.	To be Listed for restoration
20.	Dineshwar Pandey	Rupal Chirania @ Rupal Kedia	M.A. No. 676/2019 (Appeal under Family Court Act.)	The instant memo of appeal has been filed on behalf of the appellant for setting aside the judgment dated 17.01.2018 and decree dated 29.01.2018 passed by Raj Kumar Singh Ld. Principal Judge, Family Court at Gopalganj in C.I.S. Case No. 46/2014, Old Case M. M. 47/2014. The Appellant approached a practicing Advocate of Gopalganj and had executed the Vakalatnama for making proper pairvi but due to negligence and favour of the Advocate to the respondent husband the matter was decreed against the appellant but no information was passed to the appellant. Recently the appellant got to know that the respondent has planed to remarry with another girl. If appellant is not heard, the life of two women may be spoiled due to the conduct of respondent. The appellant is suffering	To be Listed

				irreparable loss. Thus, the urgency and humble prayer is for posting the matter under the heading "For Admission".	
<b>CRIMINAL MATTERS</b>					
21.	Mr. Pramod Rajpati 9431021093	Abhimanyu Singh.	Cr. Misc. No. 4231/2022	Modification petitioner has been filed for modification of order dated 28.03.2022. Hon'ble Court has been pleased to grant the provisional bail on the ground of marriage of her sister from 15.04.2022 to 17.04.2022 but due to short period of his provisional bail not able to arrange the marriage function and extended the date 17.04.2022 to 02.05.2022, So may kindly grant the provisional bail of 15 days from 20.04.2022 to 05.05.2022. Petitioner is in custody since 29.11.2021 in Excise Act matter. So may kindly hear this matter out of turn.	To be Listed for modification
22.	Ranvijay Singh 9334612716	Rajeev Kumar @ Rajeev Prasad	Cr. Misc. No. 17597/2022	That aforesaid case two time have mention before respective Bench, but same was not allowed. Petitioner sister marriage ceremony is going to be solemnized on 21.04.2022. petitioner is only person upon whom whole management of marriage of her sister is depend for kindly perusal of your lordship marriage invitation and is being attached with this mention slip. Under above circumstances my humble submission kindly list this case on Monday at top of the list.	May be mentioned before the respective Bench only where the matter is listed
23.	Satya Ranjan Sinha 9431062300	Shashi Bhushan Kumar	Cr. Misc. No. 13292/2019 (quashing)	In the aforesaid case present application is being filed for quashing the order dated 03.10.2018	No Urgency



				passed by learned sessions judge, Jamui in Cr. Rev. No. 110/2018. Case filed against two persons but cognizance has been taken against one persons,..... case make out against two persons. So may kindly be listed and heard tomorrow.	
24.	Satya Ranjan Sinha 9431062300	Yogendra Pandit	Cr. WJC. No. 284/2019	In the aforesaid case to quash the F.I.R. of Gopalganj P.S. case no. 650/2018. Almost similar sections has been mentioned in other three F.I.R. i.e. 03.11.2018. and four cases has been lodged against the petitioner. So petitioner filed .... Cr. WJC. Other Cr. WJC. HAS BEEN LISTED BEFORE Hon'ble Mr. Justice Partha Sarthy. So may kindly be listed and heard tomorrow. It not listed petitioner suffers a lot.	No Urgency
25.	Abhishek Anand 9315956801	Sanjay Yadav	EC-BRHC01-31704-2022	“Petitioner is a poor fruit seller, his daughter is a minor aged about 13 years, who has been kidnapped and wrongfully detained by local goons, an FIR bearing case no. 116/22 dated 22.03.2022 was lodged at PS-Bena (Dist-Nalanda), but unfortunately no action has been taken yet to trace the minor child. Senior police officers & other higher officials were informed repeatedly but no action yet. The minor daughter of petitioner may be facing the risk of trafficking, forced sex, rape, gang rape, child marriage or any other type of evils, thus an urgent hearing is required, to save the life of a minor girl child who is merely of 13 years old. (Attached the birth	To be Listed once the case no is generated

				certificate of petitioner's daughter and FIR copy)	
26.	Satya Ranjan Sinha 9431062300	Poonam Devi	Cr. Misc. No. 4009/2022	In the aforesaid case matter relates to anticipatory Bail. Petitioner is Gotni. Petitioner and their family living separately. Petitioner got married in the year 2009. And has a son and daughter studying in Ujjwal world School. At present petitioner and petitioner's sons suffer irreparable loss and injury beyond repair due to studying .... disturbed. So may kindly be heard.	May be mentioned before the respective Bench only where the matter is listed
27.	Satya Ranjan Sinha 9431062300	Yogendra Pandit	Cr. Misc. No. 72155/2019 (quashing)	In the aforesaid case is very urgent. 4 case lodged against the petitioner same date so prima facie case is most urgent. If not listed petitioner is suffers irreparable loss and injury beyond repair.	No Urgency
28.	Shailesh Kumar Singh 9430061602	Md. Jomal	Cr. Misc. No. 63230/2021	The matter relates same P.S. case Aurangabad Town P.S. Case no. 265/2021 alongwith cr. Misc. No. 56248/2021 which was listed on 15.04.2022 at S.N. 36	May be mentioned before the respective Bench only where the matter is listed
29.	Gajendra Kumar Singh 9973543163	Pramila Devi	EC-BRHC-30577-2022	That the petitioner is lady and she apprehends her arrest in the present case and the learned Court Section 82 I.P.C. so far the aforesaid application may kindly heard on priority basis.	To be Listed in order of seniority once case no is generated
30.	Rajesh Kumar 9431638305	Dhorai Mahto	Cr. Misc. No. 17489/2022	Afore said (Cr. Misc. No. 17489/2021) petitioner renew the bail in Court below in light of observaiton renew his prayer for, after framing of the charge, so kindly withdraw the bail petition.	May be mentioned before the respective Bench only where the matter is listed
31.	Raj Nandan Prasad 9934762599	Vikash Paswan	I. A. No.03/2021 (Arising out of Criminal Appeal No.628 of 2018	This Interlocutory Application is filed on behalf of the Appellant for grant of bail during pendency of this Criminal	To be Listed subject to the availability of digitized

			(D.B).	<p>Appeal. No.628 of 2018 which has been filed against the order and Judgement of Conviction dated 09.05.2018 passed by Ld. Session Judge, Sheohar, Whereunder the appellant &amp; Others have been convicted under Section 376 (D), 366/34, 379/34, 323/34.</p> <p>It is humbly submitted that there is no evidence on record to say that the appellant was involved in the alleged offence hence this application.</p>	record
32.	Prakash Chandra 7091948233	Abhishek Kumar	EC - BRHC01-31371 - 2022	<p>Petitioner's wife has been illegally detained by the private respondent who are the father and other relatives of the petitioner's wife and the Nisha Kumari has solemnized the marriage with the petitioner with her free will and consent.</p>	To be Listed in order of seniority once case no is generated